

- (4) Delay in availability of sites and approval of building plans by local authorities. (5) Delay on account of problems with civil contractors.

**Statement***TV Studios under Implementation*

State	Location of Studio	Date of sanction	Expected date of completion
Andhra Pradesh	Vijayawada	September '94	1998-99
Bihar	Ranchi (Aug.)	November '94	1998-99
Gujarat	Rajkot (Aug.)	November '90	1998-99
Kerala	Trichur	August '94	1998-99
Maharashtra	Mumbai (Exp.)	March '89	1998-99
	Pune	September '94	1998-99
Orissa	Sambalpur (Pmt.)	October '93	1998-99
	Bhawanipatna	August '94	1998-99
Punjab	Patiala	January '95	1998-99
Sikkim	Gangtok	January '87	1999-2000
U.P.	Allahabad	August '94	1998-99
	Mathura	May '95	1998-99
	Varanasi	August '94	1998-99
West Bengal	Shantiniketan (Pmt)	April '95	1998-99
Delhi	Mandi House (Aug.)	April '87	1999-2000
	Phase-II		
Chandigarh	Chandigarh	March '86	1999-2000

*[Translation]***Hindi Granth Academy**

2987. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the aim of setting up Hindi Granth Academy and its present working system;
- (b) whether several Hindi writers of the Bihar Hindi Granth Academy have neither been paid remuneration for the last so many years nor their revised manuscripts have been published;
- (c) if so, the reasons therefor; and
- (d) the steps being taken by the Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) In pursuance of the decision

to promote Indian Languages as the medium of instruction at the University Level, some of the Hindi speaking States have set up Hindi Granth Academies. These are autonomous bodies working under administrative control of the respective State Governments.

(b) No complaint has been received by Central Government in the matter. Government of Bihar has been addressed in this regard.

(c) and (d) Does not arise.

*[English]***Satellite Money Order and Hybrid Mail Services**

2988. SHRI NRIPEN GOSWAMI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Department of posts have introduced satellite Money Order Service, Hybrid Mail Service and Corporate Money Order Service through Very Small Aperture Terminals (VSAT) in the country;

(b) if so, the details of post offices in the North-East where these services have been provided;

(c) whether Government propose to expand these services in other remote areas of the North-East particularly in Assam;

(d) if so, the details thereof, location-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) Yes, Sir.

(b) In the North East, the Department has established 8 Very Small Aperture Terminals (VSATs) at Guwahati, Tezpur, Dibrugarh, Silchar, Shillong, Agartala, Aizawl and Kohima for transmission of money orders, Hybrid Mail and Corporate Money Orders through Satellite network. In addition to this, 14 more Post Offices namely, Tinsukia HO, Jorhat HO, Sibsagar HO, Golaghat HO, Silchar Medical College SO, Nalbari HO, Naogaon HO, Dhubri HO, Bogaigaon SO, Karimganj HO, Hailakandi SO, Haflong SO, Mangaldoi HO and Panchgram PO have been connected to the four VSATs in Assam Circle for transmitting/receiving Satellite Money Orders, Hybrid Mail and Corporate Money Orders. In North-East Circle, 4 Post Offices namely, Imphal HO, Laitmukhra SO (Shillong), Tura HO and Dimapur HO have been connected to the VSAT network.

(c) Yes, Sir.

(d) As a part of further expansion of VSAT network, the Department has supplied equipment at 10 additional post offices under Guwahati VSAT namely, Barpeta HO, Golapara SO, Marigaon SO, Dephu SO, Hojai SO, Lumding SO, Gosaigaon SO, Dudhmoi SO, Baihata SO and Jaklabhanda SO.

(e) Not applicable in view of (d) above.

#### **Pollution of Drinking Water**

2989. DR. BIZAY SONKAR SHASTRI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether industries situated on the banks of the rivers are polluting the drinking water;

(b) whether the water treatment plants installed by the industries are not working properly;

(c) whether many of the High Courts have registered cases against such industries; and

(d) if so, the concrete action the Government propose to take to check the pollution of drinking water by the industries, to ensure proper working of the treatment plants and to order closure of all such industries?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) The Central Pollution Control Board and the State Pollution Control Boards are monitoring 17-

categories of industries considered to be highly polluting in nature and discharging their effluents into drains and water bodies including rivers for compliance of discharge standards and protection of drinking water resources. As on 15.6.1998 the number of defaulting industries not complying with the discharge standards is 574.

(c) Yes, Sir.

(d) Punitive actions are being taken against the defaulting industries by the respective State Pollution Control Boards under the Water (Prevention and Control of Pollution) Act, 1974. The Central Pollution Control Board has issued directions under Section 18(l) (b) of the Water (Prevention and Control of Pollution) Act, 1974, to all the State Pollution Control Boards to ensure that the defaulting industries take necessary action for complying with the prescribed standards within a stipulated time, failing which closure notices may be issued against such industries. The Central Pollution Control Board has also appointed Regional Committees to monitor the implementation of these directions.

#### **New Mumbai in CRZ-II**

2990. SHRI RAVI SITARAM NAIK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the entire Brihan Mumbai including new Mumbai is covered by category CRZ (Coastal Regulation Zone)-II as per the Coastal Regulation Zone and approved by Coastal zone Management Plants;

(b) if so, the details thereof?

(c) whether seaward side of the existing roads like in Juhu etc. are treated as CRZ-II and construction activity is allowed there;

(d) if so, the details thereof; and

(e) the remedial steps proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI): (a) and (b) The Central Government have approved the coastal Zone Management Plan (CZMP) of Maharashtra on 27.9.96 with certain conditions. As per Condition No. B.20 of the approval letter the State Government of Maharashtra has to constitute a Committee under the Chairmanship of the Chief Secretary to examine categorisation of the proposed CRZ-II areas and send a copy of the final categorisation for the record of the Ministry of Environment and Forests. The State Government informed this Ministry that they were taking necessary action in this regard.

(c) to (e) As per the guidelines under the CRZ Notification of 1991, CRZ-II has been defined as the areas that have already been developed upto or close to the shore line.

Construction of buildings is permitted only on the landward side of the existing road (s) (or road (s) proposed in the approved CZMP of the area) or on the landward side of the existing authorised structures.